Justice R. M. Lodha (Retd.) Committee
(In the matter of PACL Ltd.)
Hearing before Shri Anubhav Roy, Recovery Officer

Unique ID of Objection Petition:. SEBI/PACL/OBJ/AR/00244/2024

Name of the Objector: Ms. Kumari Monisha B.

Date : 22.05.2025

Record of Proceedings

1. The captioned objection was taken up on 22.05.2025, for further proceedings in the matter.

2. On perusal of file, it was noted that the objection was filed prior to issue of advertisement dated November 25, 2024 by PACL Committee and that it was deficient in many aspects which rendered its disposal on merit impossible.

3. Accordingly, the objector was advised vide letter dated March 06, 2025 to file the objection in accordance with the requirements laid down in the public notice dated November 25, 2024, within a period of 30 days from the date of the receipt of the letter. The objector upon receiving the aforementioned letter, sent an E-mail dated 16.04.25 seeking 20 days time to make good the deficiencies. Accordingly, time was granted to the objector and the objector was informed about it vide E-mail dated 17.04.25. Since the said 20 days time has elapsed and the objector has not provided the requisite documents/information, it is clear that the objector is not interested to pursue her case further.

4. In view of the non-furnishing of documents/information, the present objection cannot be proceeded further in its present form.

5. Given the above facts, the objection raised by the Objector is disposed of, without any determination on the merits.

अनुभव रॉय / ANUBHAV ROY
महाप्रबन्धक एवं वसूली अधिकारी
General Manager & Recovery Officer
न्यायमूर्ति (सेवानिवृत्त) आर.एम. लोधा कमेटी
Justice (Retd) RM Lodha Committee
(पी ए सी एल लि के मामले से संबंधित, मुंबई / In the Matter of Pacl Ltd. Mumbai)

Anubhav Roy
Recovery Officer
For and on behalf of Justice (Retd.) R.M. Lodha Committee
(in the matter of PACL Ltd.)

Justice (Retd) RM Lodha Committee (In the Matter of Pacl Ltd. Mumbai)